

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2039  
ANSWERED ON:10.03.2010  
PERMISSION FOR HUNTING OF WILD ANIMALS  
Kashyap Shri Virender

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Union Government proposes to grant permission for the hunting of certain wild animals;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to check their increasing number in view of the complaints regarding damage to crops by wild animals in the country including Haryana, Himachal Pradesh and Punjab?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a)& (b) There is no proposal with the Union Government to grant permission for hunting of certain wild animals. However, the Section-11 of the Wildlife (Protection) Act, 1972 empowers the State Chief Wildlife Warden to grant permission to hunt wild animals, included in the Schedule-II, Schedule-III and IV of the Act, that have become dangerous to human life or to property including standing crops.

(c) Some of the options available for controlling the population of problematic animals are:

- (i) Capture and translocation of problematic animals.
- (ii) Adopting combination of reproductive management (fertility control) and removal of part of population to suitable alternative habitat.